

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

C.P.NO 108 OF 2000 IN OA 439 OF 1999

DATE OF ORDER : 08.11.2000

Between:-

1. V. Ramana Rao
2. G. Naveen Kumar
3. Ch. Suresh Kumar
4. M. Panduranga Rao
5. P. Koteswara Rao
6. D. Venkateswara Rao
7. Ch. Srinivasa Rao
8. B.B. Amarnath Singh
9. P. Lakshmana Rao
10. S. Prasad
11. K. Srinivasa Rao
12. A. Siva Prasad
13. E.V. Phani Kumar
14. S. Rama Mohana Rao
15. M. Bujji
16. G.V. Ramana

..Applicants

AND

1. Chairman, Telecom Commission,
New Delhi.
2. Director General,
Telecommunications, New Delhi.
3. Chief General Manager,
Telecommunications, A.P. Circle,
Abids, Hyderabad.
4. Dy. General Manager(Admn),
O/o the CGMT, Telecommunications,
A.P. Circle, Abids,
Hyderabad.
5. General Manager,
Telecom District, CTO,
Vijayawada.

Counsel for the applicants : Mr V. Venkateswara Rao

Counsel for the respondents : Mr V. Rajeshwara Rao, Addl. CGSC

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THE HON'BLE (Shri) R. Rangarajan : Member (A)

THE HON'BLE SHRI B.S. Jai Parameshwar : MEMBER (J)

(Order per Hon'ble Shri R. Rangarajan, Member (A)).

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(Order Per Hon'ble Shri R. Rangarajan, Member(A)).

Heard Mr V. Venkateswara Rao learned counsel for the applicant and Mr V. Rajeshwara Rao learned counsel for the respondents.

2. The learned counsel for the respondents submit, that the judgement will be implemented as it involved laborious process of considering a number of part-time casual labourers. He requests 3 months time for implementing the order.

3. As the respondents themselves have accepted that the order will be implemented, giving some time for implementation may not cause any prejudice to the case of the applicants herein. Hence, 2 months time is granted for implementing the orders.

4. The C.P. is closed. No order as to costs.


(B.S. JAI PARAMESHWAR)

MEMBER (J) 8/1/00


(R. RANGARAJAN)

MEMBER (A)

Dated 8th November, 2000

Dictated in Open court

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